

**JOINT INSPECTION REPORT IN COMPLIANCE WITH  
THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE (WZ).  
ORDER DATED. 18-02-2022  
IN  
ORIGINAL APPLICATION NO. 04/2022**

**Tanaji ruikar**

**-- Applicant.**

**Vs.**

**Mhetre Accident & Multispeciality Hospital.  
Timber Area, Fort Area, Miraj, Tal-Miraj,  
Dist-Sangli. Maharashtra-416410. & Ors**

**-- Respondents.**

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Shri. Tanaji Ruikar has filed OA No 04/2022 before the Hon'ble National Green Tribunal Pune (WZ) & raised issue about the non-compliance of Bio-Medical Wastes Management Rules, 2016, Hazardous and Others Wastes (Management and Transboundary Movement) Rules, 2016, running hospital without valid consent from the MPCB and discharging untreated waste water/effluents into the municipal corporation drain.

In compliance of this Hon'ble Tribunal order dated 18.2.2022, in O.A No. 04/2022, the Joint Committee has been formed consisting of the following members.

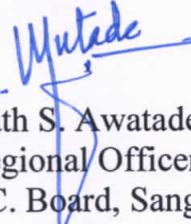
- |     |                                                                                                                                          |            |
|-----|------------------------------------------------------------------------------------------------------------------------------------------|------------|
| i)  | Shri. Sameer Shingate,<br>Sub Divisional Officer,<br>Miraj Sub-Division, Miraj.<br>Representative of Hon'ble District Collector, Sangli. | ....Member |
| ii) | Shri. Navanath S. Awatade,<br>Sub-Regional Officer,<br>Maharashtra Pollution Control Board, Sangli<br>(Respondent- 5 & 6).               | ....Member |

Accordingly, the Joint Committee has visited the sites of Mhetre Accident & Multispecialty Hospital, Timber Area, Fort Area, Miraj, Tal-Miraj, Dist-Sangli. Maharashtra-416410 on 05-04-2022. A copy of Joint Inspection Report of Committee is enclosed and marked as **Annexure-I**. During the inspection of said hospital the joint committee has made following observation:-

- The hospital is in operation having 30 Beds (Working).
- The hospital is having Biomedical waste authorization granted on 13.07.2017 valid up to 31.12.2019. A copy of said authorization dated 13.7.2017 is enclosed and marked as **Annexure-II**.
- Thereafter Mhetre Accident & Multispecialty Hospital has submitted application online for further renewal of Biomedical Waste Authorization vide no. 0000037779. Which is under process as the Board has consequently issued Warning Notice and Show Cause Notice.
- The Respondent No 1 has provided combined Sewage Treatment Plant having capacity 9+1=10 CMD consisting of Primary, Secondary and Tertiary treatment for treatment of domestic and laboratory effluent. The stabilization work of Sewage Treatment Plant (STP) is under progress. The said hospital has made provision for use of treated effluent for gardening purpose. The joint vigilance sample of untreated effluent is collected for analysis.
- As per the Biomedical Waste Management Rule, 2016 hospital has provided colour coded bags & containers for segregation and storage of Biomedical waste in wards and rooms and separate storage area for municipal solid waste.
- Provided dedicated final storage room with Biohazard symbol for storage of segregated Biomedical waste.
- Maintained daily record of Bio-medical waste generation and handed over to M/s. Surya Central Treatment Facility (CBMWTsDF, Sangli) for final treatment and disposal.
- No any kind of discharge of untreated effluent into outside the hospital premises observed.
- No any storage & dumping of Biomedical waste outside the hospital premises is observed during the visit. As scientific storage room has been provided.
- Hospital is having certificate under Bombay Nursing Home Registration Act, 1949 for 30 beds issued on 31/05/2021 which is valid up to 31/03/2024 and also obtained membership of Common Biomedical Waste, Treatment, Storage, Disposal Facility (i.e M/s. Surya Central Treatment Facility, MIDC Miraj)

which was valid up to 31.03.2022. The copies are enclosed and marked as **Annexure-III.**

- Shri. Tanaji Ruikar has filed complaint against the Respondent No 1 vide letter dated 11/10/2021. The said compliant has been investigated in the year 2021 and accordingly show cause notice was issued to Respondent No 1 vide letter dated 10.12.2021 on the grounds of noncompliance observed. A copy of said Show Cause Notice dtd. 10-12-2021 is enclosed & marked as **Annexure-IV.**
- The photographs showing the details of Effluent Treatment Plant/Sewage Treatment Plant (ETP/STP) storage room, waste segregation facility and joint inspection of committee were taken on record. The Copies are enclosed & marked as **Annexure-V.**

  
(Navnath S. Awatade)  
Sub Regional Officer,  
M. P. C. Board, Sangli.

  
( Sameer Shingate )  
Sub Divisional Officer  
Miraj Sub Division Miraj.

# MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office, Sangli,  
Udyog Bhavan, Near Government  
Rest House, Sangli, Dist. Sangli.



E-mail ID –  
srosangli@mpcb.gov.in

## Visit Report

1.	Name of the Hospital and address	Mhetre Hospital, Vakhar Bhag, A/p. Miraj, Tal. Miraj, Dist. Sangli
2.	Date of Visit	05/04/2022
3.	No. of Beds and type of hospital whether Pathology Laboratory is provided (Yes/No)	Type of Hospital:- General Hospital  Pathology Laboratory is provided (Yes/No):- Yes, provided (Path. Lab.) Laundry activity details -
4.	Person Contacted, contact number and E mail ID	Dr Pankaj Mhetre, Director (9421221327)
5.	Visited by	1. Mr Sameer Shingate, Sub Divisional officer, Miraj div. Miraj.  2. Mr N.S. Awatade, Sub Regional officer, MPCB, Sangli.

- Mhetre  
SRD.

Mhetre  
SRD

<p>6. Bio medical waste generated and its disposal details (Category wise)</p>	<p><b>I] Yellow category</b>          (a) Human Anatomical Waste          (b) Animal Anatomical Waste          (c) Soiled Waste:          (d) Expired or Discarded Medicines:          (e) Chemical Waste:</p>	<p>Obtained membership of CBMWTsDF, Sangli (i.e. Surya Central Treatment Facility).</p> <p>Yellow colour Coded bags are provided, Segregation and storage found according to Rule, (i.e. Human Anatomical Waste, Expired medicines etc)</p>
<p>7. Whether separate storage of Bio medical waste provided, Municipal Solid Waste is scientific or Unscientific</p>	<p><b>II] Red Category</b>          Contaminated Waste (Recyclable)</p> <p><b>III] White (Translucent)</b>          Waste sharps including Metals:</p> <p><b>IV] Blue Category</b>          Glassware</p>	<p>Red colour Coded Bags provided, Segregation and storage according to Rule</p> <p>Puncture proof, tamper proof Container provided (Waste Sharp).</p> <p>Provided with Blue colour marking</p> <p>- Yes, Separate room provided for storage of Biomedical Waste.</p> <p>- Bio hazard Symbol provided.</p>

*Utade*  
 - SRO.

8.	Source of Water Consumption, in case ground water whether obtained membership of CGWA	SMK Corporation and Borewell  (i.e. Sangli Miraj Kupwad Corporation).
9.	Membership details of CBMWTsDF, Sangli for bio medical waste disposal	Obtained membership of CBMWTsDF i.e. Surya Central Treatment Facility, Miraj MIDC.
10.	Biomedical waste Authorization details	- Biomedical Waste authorization issued on 13/06/2017 and valid upto 31/12/2019 - Now submitted application for renewal of Biomedical Waste authorization.
11.	Covid Hospital details (number of beds etc)	No.
12.	Data submitted in CPCB app (Yes / NO)	N.A.

*Wanted*  
SRD.

*Waj*  
SPD

<p>13.</p>	<p>Final Storage room provided for storage of Biomedical waste (General BMW waste)</p> <p>Whether separate storage arrangement is provided for COVID Waste</p>	<p>- Yes, final storage room provided, Bio hazard symbol also provided.</p> <p>-</p>
<p>14.</p>	<p>Effluent quantity and Pollution Control measure details</p>	<p>- construction and installation work is completed. However stabilization of ETP / STP is under final stage.</p>
<p>15.</p>	<p>Record regarding daily disposal of bio medical waste (maintain / not maintain)</p>	<p>Yes, maintained</p>
<p>16.</p>	<p>Whether Bio medical waste annual report is submitted (yes / no)</p>	<p>Held to submit Biomedical Waste annual report within stipulated period.</p>
<p>15.</p>	<p>Obtained BNH certificate and CBMWT SDF membership</p>	<p>- Yes, Bombay Nursing Home registration Certificate obtain for 30 beds validity 31/03/2024.</p> <p>- obtained membership of CBMWT SDF, Sangli and valid till 31.03.2022.</p>

*Ustade*  
SPD.

*Wij*  
SPD

17.	Training provided to the staff for bio medical waste handling (Yes / No)	Record not maintain.
	Bank Guarantee -	Bank Guarantee Condition not stipulated.

- As per the order of Hon'ble National Green Tribunal, Western Zone, Pune dtd. 18/02/2022 a joint Committee consisting of Sub divisional officer, Miraj Sub division, Miraj & representative of Hon'ble District Collector, Sangli) and Sub Regional officer, Maharashtra Pollution Control Board Sangli has jointly visited the hospital on 05/04/2022. The observations made during the visit are as under:-

- 1] The hospital is in operation having 30 Beds (Working)
- 2] The hospital is having Biomedical waste authorization granted on 13/07/2017 valid upto 31/12/2019. Thenafter hospital has made an online application for further renewal submitted on ~~05/04/2022~~ vide No. 0000037779.
- 3] Provided combined Sewage Treatment Plant having Capacity 9.0CMD consisting of primary, secondary and tertiary treatment for treatment of domestic and Lab. effluent. The stabilization work of STP is under progress. Provision for use of treated effluent for gardening purpose has been made. The joint vigilance sample of un-treated effluent is collected for analysis.

*W. S. R.*  
SRD

*W. S. R.*  
SRD

- 4] As per the Biomedical Waste Management Rule, 2016 hospital has provided colour coded bags & Containers for Segregation and storage of Biomedical Waste to wards and rooms and Separate storage area for Municipal Solid Waste. ~~with~~
- 5] Provided dedicated final storage room with Biohazard Symbol for storage of segregated Biomedical Waste.
- 6] Maintained daily record of Biomedical Waste generation and handed over to M/s. Surya Central Treatment Facility (CBMWTSDF, Sangli) for final treatment and disposal.
- 7] No any kind of discharge of untreated effluent into outside the hospital premises observed.
- 8] No any storage & dumping of Biomedical Waste outside the hospital premises is observed during the visit. As scientific storage room has been provided.
- 9] Hospital is having certificate under Bombay Nursing Home registration Act, 1949 for 30 Beds issued on 31/05/2021 and valid upto 31/03/2024 and also obtained membership

of Common Biomedical Waste, Treatment, Storage, disposal facility (i.e. MIS surya Central Treatment Facility, MIDC miraj) which was valid upto 31.03.2022.

- 10] As mentioned in the <sup>Complaint</sup> ~~legal notice~~ of ~~Adv. Anil Kumar Mangrikar~~ Shri. Tanaji Ruikar dated 11/10/2021 the complaint matter has been investigated at that time and accordingly legal actions initiated against the hospital by the Board. However, at the time of visit it is observed that- (a) Hospital is failed to obtain Consent / Authorization validity prior to expiry of validity, (b) The Construction and installation work is completed. However, the stabilization of ETP/STP is under final stage. All drainage lines are connected to ETP/STP. ~~and~~ However, treated domestic effluent line not connected with the seweline of Sangli, Miraj Kupward Corporation. Till the untreated effluent is discharged in municipal sewerline. (c) ~~Field~~ to submit the Biomedical Waste Annual Report within stipulated period. (d) provided isolated storage arrangement ~~to~~ with ~~to~~ segregation and Colour coded bags and containers.
- 11] The photographs showing the details of ETP/STP, Storage room, Waste Segregation

facility and joint inspection of committee were taken.

Wutade  
05/04/22.  
(N. S. Awatade)  
Sub Regional Officer,  
MPC Board, Sangli

Shingate  
(Sameer Shingate)  
Sub divisional officer,  
Miraj Division, Miraj

Khadkikar  
05/04/2022  
(Dr Gajanan Khadkikar)  
Field officer,  
SRO, MPCB, Sangli

Mhetre  
(Dr Pankaj Mhetre)  
Representative  
M/s. Mhetre Hospital

**MHETRE HOSPITAL**  
Mhetre  
**PROPRIETOR**

# MAHARASHTRA POLLUTION CONTROL BOARD

## REGIONAL OFFICE, KOLHAPUR

Phone : 0231-2652952 /2660448

Udyog Bhawan Near Collector Office,

Fax : 0231-2652952



Email : rokolhapur@mpcb.gov.in

Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

### LETTER OF BIO-MEDICAL WASTE AUTHORISATION

[Authorisation for Generation, Collection, Reception, Segregation, Disposal of Bio-Medical Wastes under Rule 7(4)]

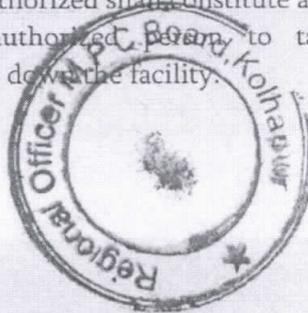
I. File number of authorisation and date of issue

RO-KOLHAPUR/BMW\_AUTH/1706000239/22/17. Date-13/06/2017

- II. M/s. Mhetre Hospital is hereby granted an authorisation for generation of biomedical waste on the premises situated at, Timber Area Miraj, Tal. Miraj, Dist. Sangli.
- III. This authorisation shall be in force for a period up to 31.12.2019. An application shall be made by the occupier/operator for renewal 3 Months before expiry of earlier authorisation.
- IV. This authorisation is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.
- V. No of Beds: 30.

#### Terms and Conditions of authorisation

1. The authorized Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. i) The authorized person shall not rent, lend or sell the biomedical waste or facility.  
ii) The authorized person can transfer the BMW generated at above premises to the "Transporter" or "Operator of Facility" authorized by MPCB under Bio-Medical Waste Management Rules, 2016 for collection, transportation, treatment and/or disposal of BMW generated.
4. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.



*[Handwritten signature]*

6. The authorization is granted for generation of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below :

Sr. No.	Category	Quantity	UOM	Treatment & Disposal
1	Cat 7 Solid Waste (item contaminated with blood)	14	Kg/M	Bio medical Waste shall be sent to Common BMW Treatment & Disposal facility authorized by MPCB
2	Cat 4 Waste Sharp	5	KG/M	
3	Cat 6 Solid Waste	12	Kg/M	
4	Cat 1 Human Anatomical Waste	15	Kg/M	
5	Cat 5 Discarded Medicines and Cytotoxic drug	10	Kg/M	
6	Cat 8 Liquid Waste	40	Lit/day	

7. The liquid/solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably by providing effluent treatment facility to conform the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
8. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.  
(ii) You shall setup requisite BMW treatment facilities like incinerator, autoclave / Microwave, shredder etc., at the disposal side in accordance with the BMW rules. You shall disposed of the duly treated BMW and incineration ash in secured land fill site at your own premises / at MSW secured land fill site of Municipal Council authorized by MPCB and duly earmarked for disposal of treated BMW / at common H.W. treatment & disposal facility setup as per the Hazardous Waste (M & H) Rules, 1989 as amended and authorized by MPCB.
9. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.  
(ii) BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule III.  
(iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by authorized Transporter only.

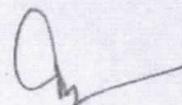


- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules there under, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.
10. Standards for waste autoclaving:  
The autoclave shall be dedicated for the purposes of disinfecting and treating bio-medical waste,
- (I) When operating a gravity flow autoclave, medical waste shall be Subjected to:
- (i) a temperature of not less than 121 C° and pressure of 15 pounds per Square inch (psi) for an autoclave residence time of not less than 60 minutes; or
  - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
  - (iii) a temperature of not less than 149 C° and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (II) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
- (i) a temperature of not less than 121 C° and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
  - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (III) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (IV) *Recording of operational parameters*:- Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (V) *Validation test: Spore testing*. - The autoclave shall completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Bacillus stearothermophilus spores using vials or spore strips, with at least  $1 \times 10^4$  spores per milliliter. Under no circumstances will an autoclave have minimum operating

parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121 C° or a pressure, less than 15 psi.

- (VI) Routine Test.—A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.
11. Every 'Authorized Person' shall submit an Annual Report to the prescribed authority in Form-II by 31<sup>st</sup> January every year including information about the categories and quantities of BMW handled during the preceding year.
12. (i) Every 'Authorized Person' shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these Rules and any guidelines issued.  
(ii) All records shall be subject to inspection and verification by the prescribed authority at any time.
13. When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorized person shall report the accident in Form III to the prescribed authority forthwith.
14. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.
15. HCE shall comply with the E-Waste (Management) Rules, 2016.
16. HCE shall comply with the Bio-Medical Waste Management Rules, 2016.

For and on behalf of the  
Maharashtra Pollution Control Board



(Dilip K. Khedkar)  
Regional Officer, Kolhapur

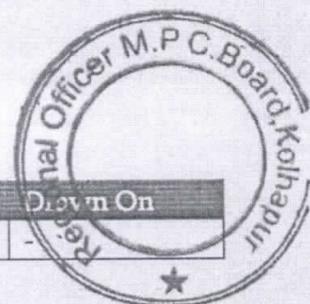
To,  
M/s. Mhetre Hospital  
Timber Area Miraj,  
Tal. Miraj, Dist. Sangli.

Authorization Fees Received:

Sr. No.	Amount	DD. No.	Date	Drawn On
1	7500/-	TXN1701003904	30.01.2017	-

Copy to:-

Sub Regional Office, Sangli



**SANGLI MIRAJ & KUPWAD CITY MUNICIPAL CORPORATION**  
**FORM 'C'**

(See Rule 5)

Certificate of Registration under section 5 of the Bombay Nursing Homes  
Registration Act 1949

No.302

This is to Certify that Shri / Smt Dr. Mahadev Ganpatrao Mhetre  
has been registered under the Bombay Nursing Homes Registration Act. 1949 in  
respect of

" Mhetre Hospital "

(Here insert the name of the Nursing Home.)

Situated at Miraj and has been authorised to carry on the said  
nursing home.

No. of Bed's for Other Patient - 30 Bed's

No. of Bed's for Manternity Patient - 00 Bed's

Registration No. 302

Date of Registration 5/12/2016

Place Timbar Area, Miraj

Date of issue of certificate 31/05/2021

This certificate of registration shall be valid upto 31st March 2024

MEDICAL OFFICER OF HEALTH, SANGLI MIRAJ & KUPWAD CITY MUNICIPAL  
CORPORATION (Here insert the name of Local Supervising Authority.)



Signature of the registering authority.  
Medical Health Officer.  
Public Health  
Sangli Miraj & Kupwad City  
Corporation

Incineration

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी  
फॉर बायोमेडिकल वेस्ट

जैव वैद्यकीय कचरा (व्यवस्थापन व हाताळणी) नियम १९९८ व मुधारीत नियम २०१६, २०१८, २०१९.  
MPCB Authorization No.: Format 1.0 / BO / PSO / CC. 1907000904  
Certificate No.: H / 487 / 2021 - 22

प्रमाणपत्र

वैद्यकीय व्यावसायिकाचे नांव - Dr. Mahadev G. Mhetre

हॉस्पिटलचे नांव - Mhetre Hospital

पत्ता - Timber Area, Miraj

हॉस्पिटलमधील बेडसची एकूण संख्या - 30

उपरोक्त संस्थेत उत्पन्न होणारा जैव वैद्यकीय कचरा, भस्मीकरण (Incineration) व इतर प्रक्रिया करण्यासाठी प्रकल्पस्थळी नेला जातो

महत्त्वाची टीप - हे प्रमाणपत्र फक्त Beded HCFs साठी व  
एकूण बेडसंख्या 30 (Thirty) साठी वैध राहील

प्रमाणपत्राची वैधता मुदत

दि. 1/10/2021 ते 31/3/2022 पर्यंत हे प्रमाणपत्र वैध राहील.

जेविक कचरा उपरोक्त संस्थेत दिला जाणार नाही किंवा देणेचा बंद केला तसेच शुल्क दिले नाही तर या प्रमाणपत्राची वैधता रद्द केली जाईल व तात्काळ संबंधित प्रशासनाला माहिती कळविली जाईल.

प्रमाणपत्र दिल्याची तारीख - 19/10/21



Tejshana Rajeev  
Kor

आ. : कां. लॉन्स, सहयोगनगर, म्हुंती चौक, वि.स.वा.म.  
सांगली. फोन : ०२२३ - २३०२५६९, २३०२५७०  
फ. : टी-६०, एम. आय. टी. सी. मिरज, जि. सांगली

प्रकल्प अधिकारी  
सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी  
जैव वैद्यकीय कचरा निर्मूलन प्रकल्प

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@yahoo.com">rokolhapur@yahoo.com</a></p>	 <p>“Your Service is Our Duty”</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website:<a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
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MPCB/RO/KOP/SCN/ 2112100004

Date:10.12.2021.

To,  
M/s. Mhetre Hospital  
Vakhar Bhag, A/p. Miraj,  
Tal. Miraj, Dist. Sangli.

**Sub:- SHOW CAUSE NOTICE** for violation of Bio-Medical Waste ( M & H ) Rules, 2016.

- Ref:-**
1. Notification issued by the MOEF, GOI, New Delhi No. SO- 630(E) Dtd. 29-07-1998.
  2. Directive of the Honorable High Court.
  3. News published in the Daily News papers “Loksatta” regarding illegal disposal of BMW of hospital, in municipal solid waste on 01/10/2020
  4. Visit of Board Officials dated 18.10.2021.
  5. Proposal submitted by SRO Sangli.

Whereas, the Ministry of Environment & Forests, Govt. of India in exercise of powers conferred under Environment ( Protection ) Act, 1986 has notified the Bio-Medical Waste ( Management and Handling ) Rules, 2016.

WHEREAS, you are operating your HCE in ‘Pollution Prevention Area’ declared under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008.

AND WHEREAS, Board has granted to you authorization under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008

AND WHEREAS, it is obligatory on your part to provide full fledged segregation, storage, transport treatment & disposal of Bio medical waste generated from health centre & to operate the same round the clock so as to achieve the authorization standards prescribed by the Board under Bio Medical Waste (M & H) Rules 2016 as well as Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control

of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as well as Environment Protection act 1986.

AND WHEREAS, the Board officials of SRO Sangli office has submitted the proposal for initiating necessary action under the Environment ( Protection ) Act, 1986 has notified the Bio-Medical Waste ( Management and Handling ) Rules, 2016.

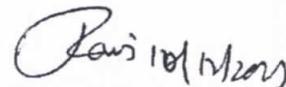
AND WHEREAS, Board Officials visited your HCE for investigating the complaint as per ref no (4) and observed following non compliances.

1. You are operating your HCE unit without obtaining valid Authorization from the Board and yet not applied for the same.
2. You have not provided STP/ ETP for the effluent generated through the HCE and discharging the untreated effluent in to Municipal sewer system.
3. You have failed to submit BMW Annual Report within stipulated period.
4. During visit it is noticed that you were not segregating the BMW waste scientifically.
5. You have not provided separate scientific storage room for BMW Waste.
6. Record keeping of the generation, Storage and disposal of the BMW Waste.
7. Your HCE unit is not segregating/ storing the BMW/ MSW Waste generated as per colour coding of the Bags.

AND WHEREAS, after examining the report of your case, I am satisfied that you are not serious about compliance of Bio Medical Waste ( M & H ) Rule knowingly and will full operating your HCE without causing adverse effect on the human health and surrounding environment

NOW THEREFORE, you are hereby directed to Show Cause as to why legal action shall not be initiated against your Health Care Establishment under the provisions of the Environment ( Protection ) Act, 1986 for the above non compliance.

Your reply/objection if any in this regard should reach to this office with 5 days from the date receipt of this office, failing which the Board will have no option than to initiate legal action under the above enactments against your hospital, which may be noted.



( Ravindra Andhale )  
Regional Officer, Kolhapur.

Copy to-

1. The Principal Scientific Officer, M.P.C. Board, Mumbai.
2. Sub Regional Officer, M.P.C. Board, Sangli.  
- For further follow up & you are directed to serve the notice to HCE. & submit the compliance within stipulated period.

## MAHARASHTRA POLLUTION CONTROL BOARD

Ph. No. (0233) 2672032 (0233) 2675932 E-mail:- <a href="mailto:srosangli@mpcb.gov.in">srosangli@mpcb.gov.in</a> Website – <a href="http://www.mpcb.gov.in">www.mpcb.gov.in</a>		<b>Address:-</b> Sub Regional Office, Sangli Udyog Bhavan, Behind Tata Petrol Pump, Vishrambag, Sangli – 416415.  "Your service is our Duty"
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**No. MPC/SROSNGL/WN- 2110210001/21. Date:- 21 / 10 / 2021**

To,  
 M/s. Mhetre Hospital,  
 Timber area / Vakhar Bhag, Miraj,  
 Dist. Sangli.

**Sub: Regarding Non compliances / violation observed during the visit of Board official w.r.t. the provisions of Bio-Medical Waste Management Rules, 2016....**

- Ref:**
- 1] Bio medical waste Authorization issued on 13.06.2017 which was valid for the period up to 31.12.2019.
  - 2] Complaint received of Shri. Tanaji Ruikar, Zilha sangharsh samiti, Sangli regarding Pollution caused by your hospital (dtd 11.10.2021).
  - 3] Visit of the Board official to your hospital on 18.10.2021.

.....

It is to inform you that, Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India has notified, Water (Prevention and Control of Pollution), Act, 1974 for prevention and control of water pollution and the maintaining or restoring of wholesomeness of water and Air (Prevention and Control of Pollution), Act, 1981 for prevention, control and abatement of air pollution.

Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India in exercise of the powers conferred u/s. 6, 8 & 25 of Environment (Protection) Act, 1986 has notified the Bio-Medical Waste Management Rules, 2016, which is subsequently amended from time to time. Maharashtra Pollution Control Board is the Prescribed Authority for the enforcement of Bio-Medical Waste Management Rules, 2016, as amended from time to time for Maharashtra state.

It is obligatory on the part of every Occupier / Hospital /HCE's generating Bio-medical waste to obtain prior Bio Medical Waste Authorization under Rule 8 of the said Rules, by making online application to the prescribed authority accompanied by a fee (if applicable) as prescribed by the State Government of Maharashtra. Also, it is mandatory on your part to comply the conditions stipulated in Bio medical Waste Authorization issued by the Board for the activity situated at the above said address. According to the Rule, every hospital shall scientifically segregate, isolated store and dispose Bio medical waste to the concerned Common Bio medical waste Treatment, Storage & Disposal facility alongwith maintain the record on daily basis.

This office is in receipt of complaint of Shri. Tanaji Ruikar, Zilha Sangharsh Samiti, Sangli regarding pollution caused by your hospital and also in operation without obtaining prior bio medical waste authorization (as per above ref. no. 2). Accordingly, to Investigate the matter, Board official alongwith hospital representative jointly visited your hospital on 18.10.2021. During the visit following non compliances have been observed:-

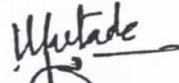
- [1] You have not provided separate isolated / storage arrangement for final storage of Bio medical waste. Segregation of bio medical waste carried out under Red and Yellow bags only. Not provided Blue and White bags for storage of category-wise waste.

:2:

- [2] As per record of this office, bio medical waste authorization was expired / valid till 31.12.2019, you have failed to renew the said authorization and now operating the hospital without obtaining valid bio medical waste authorization.
- [3] You have not provided treatment for the waste water generated from hospital, pathology laboratory activity. Also, not maintained the record regarding liquid waste/ bio medical waste disposal.
- [4] Record regarding Bio medical waste annual report, Daily Bio medical waste generation/ its disposal, training provided to the staff, valid bio medical waste authorization etc.. not maintained.
- [5] You are having membership of CBMWTSDF, Sangli for scientific disposal of Bio medical waste, but, record regarding daily disposal of Bio medical waste not maintained.
- [6] It is mandatory on your part to provide training to all the staff which are dealing / handling bio medical waste. You have failed to comply the same.

From the above non compliances, it indicate your negligent attitude towards implementation and management as per Bio-Medical Waste Management Rules, 2016.

You are instructed to submit the point-wise reply on above non compliances within seven days period after receipt of this letter. Failure to this, it will be presumed that you have nothing to say and suitable legal action will be initiated/ recommended against your hospital under the provisions of Environmental Laws, which may be noted.



(N. S. Awatade)  
Sub - Regional Officer,  
M.P.C. Board, Sangli

Copy submitted for information to:-  
The Regional Officer, M.P.C. Board, Kolhapur.



Combined STP area, Mhetre Hospital = Consists Primary, Sec. & Tert. Treatment



05/4/2023

Separate Biomedical Waste Storage room - Biohazard Syr 5701  
'Mhetre Hospital, Miraj' dtd. 05/4/2022



colour coded Bags stored in Separate / final Biomedical  
Waste Storage room at Mhetre Hospital, Miraj

date - 05/4/2022

